

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 AHMEDABAD BENCH
 NEW DELHI

O.A. No. 4992 OF 1990
XXXXXX

DATE OF DECISION 21/03/1991

Shri P.S.Dattatray Bapat, Petitioner

Party in person Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri P.M.Raval, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.H.Trivedi : Vice Chairman

The Hon'ble Mr.S.Santhana Krishnan : Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

PC

Mr.P.S.Dattatray Bapat,
 Sr.Supt. of Post Offices,
 Vadodara, Western Division,
 Vadodara - 390002.

...Applicant.

Versus

1. Union of India,
 through Secretary Postal Board,
 Dak Bhavan, Parliament Street,
 New Delhi.
2. Director General (Postal),
 Department of Posts,
 Ministry of Communications,
 Dak Bhavan,
 New Delhi.
3. Chief Postmaster General,
 Gujarat Circle,
 Ahmedabad - 380 009.
4. Director of Accounts (Postal),
 Nagpur - 440 001.

....Respondents.

(Advocate : Mr.P.M.Raval)

Coram : Hon'ble Mr.P.H.Trivedi : Vice Chairman,
 Hon'ble Mr.S.Santhana Krishnan: Judicial Member

ORAL ORDERDate : 21/03/1991

Per : Hon'ble Mr.P.H.Trivedi : Vice Chairman

Heard the petitioner party in person.

Mr.M.R.Raval, for Mr.P.M.Raval, learned counsel for the respondents present. The respondents has not filed any reply till today. The petitioner has been heard. In the circumstances of this case it is found that the appropriate relief can be rendered by issue of filing direction.

2. The petitioner's representations detailed in this petition and especially narrated in sub para 4, (M,N,O,P), vide Annexures 15,18, and 20 have not been admittedly disposed of.

It is directed that the respondent no.2, considered this representations along with this petition and disposed them of by a speaking order within three months of the date of this order. As the petitioner has already resigned, any further delay is liable to be looked seriously. The petitioner is entitled to approach this Tribunal with a fresh petition if there is any cause left. With this, the case stands disposed of.


(S. Santhana Krishnan)
Judicial Member


(P.H. Trivedi)
Vice Chairman